

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No. IN-DL34249941326071U Certificate Issued Date 19-May-2022 12:06 PM

Account Reference IMPACC (IV)/ dl721003/ DELHI/ DL-DLH

Unique Doc. Reference SUBIN-DLDL72100354066773225670U

Purchased by RAJEEV SHUKLA

Description of Document Article Others Not Applicable Property Description

Consideration Price (Rs.) (Zero)

RAJEEV SHUKLA First Party

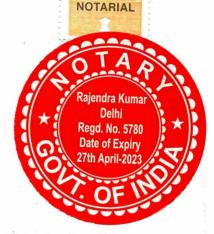
Not Applicable Second Party Stamp Duty Paid By RAJEEV SHUKLA

ORDER IX-7

Stamp Duty Amount(Rs.)

(One Hundred only)







RAJENDRA KUMAR, NOTARY, Reg. No. 5780 F No.-5(486) EMPOWERED TO ADMINISTE: THE OATH SECTION 139 OF CPC 1908 SECTION 297 OF CRPC 1973 DELHI HIGH COURT RULES 1967 PART-6, CHAPTER XVIII-227 EVIDENCE BY AFFIDAVIT BEFORE NOTARY SUPREME COURT RULES, 2013

> Form 26 (See Rule 4A)

Rajendra Kumar Delhi Regd. No. 5780 Date of Expiry 27th April-2023

AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH NOMINATION PAPER

BEFORE THE RETURNING OFFICER FOR ELECTION TO RAJYA SABHA

FROMCHHATES GARH, ASSEMBLY CONSTITUENCY

PART - A

I, Rajeev Shukla son of Late Shri Ram Kumar Shukla, Aged 64 years, resident of 11, Kautilya Marg, Chankyapuri Delhi-110021 a candidate at the above election, do hereby solemnly affirm/state on oath as

under:-RAJENDRA KUMAR NOTARY, DELHI-R-5780 GOVERNMENT OF INDIA SUPREME COURT OF INDIA COMPOUND, NEW DELHI Register Pg./Sl. No..... Mobile No.: 9899446209

(1)

2 6 MAY 2022

(1) I am a candidate set up by INDIAN NATIONAL CONGRESS.

(2) My name is enrolled in ...38, Delhi Cantt, Assembly, ...at serial No.63 in Part No...104....

(3) My contact telephone number(s) is +919810775282 and my email I'd is shuklarajeev@gmail.com and my social media account(s) is

(4) Facebook id: https://www.facebook.com/RajeevShuklaOffl

Twitter id: https://twitter.com/shuklarajiv

Instagram: https://www.instagram.com/rajeevshuklaoffl/

S1.	Names	PARMNENT	The Financial Year		come shown in Income
No.		Account	for which the last	tax retu	rn (In Rupees) for the
		Number	income tax return has	last f	ive Financial Years
		(PAN)	been filed	comple	ted (as on 31st March)
1.	Self	AAOPS1527J	A.Y.2021.2022	(i)	13,15,860/-
			A.Y.2020.2021	(ii)	25,59020/-
			A.Y.2019.2020	(iii)	39,58,803/
			A.Y.2018.2019	(iv)	32,44,030/-
			A.Y.2017.2018	(v)	28,26,960/-
2.	Spouse	AAJPP5025B	A.Y.2021.2022	(i)	1,28,16540/-
THE P			A.Y.2020.2021	(ii)	1,55,17489/-
			A.Y.2019.2020	(iii)	1,70,78,165/-
			A.Y.2018.2019	(iv)	1,62,49,700/-
			A.Y.2017.2018	(v)	1,69,35,810/-
3.	HUF (If Candidate is Karta/Coparcencer)	AAVHR9342D	NIL	(i)	NIL
				(ii)	NIL
				(iii)	NIL
				(iv)	NIL
				(11)	
					NIL
4.	Vaanva Shukla	DKLPS8885M	MINOR	(v)	
4.	Vaanya Shukla	DKLPS8885M	MINOR	(v) (i) Clubbo	NIL
4.	Vaanya Shukla	DKLPS8885M	MINOR	(v) (i) Clubb (ii) Clubb	NIL ed with mother income ped with mother income
4.	Vaanya Shukla	DKLPS8885M	MINOR	(v) (i) Clubbo (ii) Clubb (iii) Club	NIL ed with mother income
4.	Vaanya Shukla	DKLPS8885M	MINOR	(v) (i) Clubbo (ii) Clubb (iii) Club (iv) Club	NIL ed with mother income bed with mother income bed with mother income
				(v) (i) Clubbo (ii) Clubb (iii) Club (iv) Club	NIL ed with mother income bed with mother income bed with mother income bed with mother income
4.5.	Vaanya Shukla Dependent 2	DKLPS8885M N.A	MINOR N.A.	(v) (i) Clubbe (ii) Clubb (iii) Club (iv) Clubb (v) Clubb (i) N.A	NIL ed with mother income bed with mother income bed with mother income bed with mother income
				(v) (i) Clubbe (ii) Clubb (iii) Clubb (iv) Clubb (v) Clubb (i) N.A (ii) N.A.	NIL ed with mother income bed with mother income bed with mother income bed with mother income bed with mother income
				(v) (i) Clubbe (ii) Clubbe (iii) Clubbe (iv) Clubbe (v) Clubbe (i)N.A (ii) N.A. (iii) N.A.	NIL ed with mother income bed with mother income bed with mother income bed with mother income bed with mother income
				(v) (i) Clubbe (ii) Clubb (iii) Club (iv) Clubb (v) Clubb (i)N.A (ii) N.A. (iii) N.A. (iv) N.A.	NIL ed with mother income bed with mother income bed with mother income bed with mother income bed with mother income
5.	Dependent 2	N.A	N.A.	(v) (i) Clubbe (ii) Clubbe (iii) Clubbe (iv) Clubbe (v) Clubbe (i) N.A. (ii) N.A. (iv) N.A. (v) N.A.	NIL ed with mother income bed with mother income bed with mother income bed with mother income bed with mother income
				(v) (i) Clubbe (ii) Clubbe (iii) Clubbe (iv) Clubbe (i) N.A (ii) N.A. (iii) N.A. (iv) N.A. (v) N.A. (i) N.A.	NIL ed with mother income bed with mother income bed with mother income bed with mother income bed with mother income
5.	Dependent 2	N.A	N.A.	(v) (i) Clubbe (ii) Clubbe (iii) Clubbe (iv) Clubbe (i) N.A (ii) N.A. (iii) N.A. (iv) N.A. (v) N.A. (i) N.A. (ii) N.A.	NIL ed with mother income bed with mother income bed with mother income bed with mother income bed with mother income
5.	Dependent 2	N.A	N.A.	(v) (i) Clubbe (ii) Clubbe (iii) Clubbe (iv) Clubbe (i) N.A (ii) N.A. (iii) N.A. (iv) N.A. (v) N.A. (i) N.A.	NIL ed with mother income bed with mother income bed with mother income bed with mother income bed with mother income

Note: - It is mandatory for PAN holder to mention PAN and in case of no PAN. It should be clearly stated

(2)

"NO PAN allotted"

RAJENDRA KUMAR
NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Register Pg./Si. No.

Mobile No.: 9899446209

2 6 MAY 2022

Rajendra Kumar Delhi Regd. No. 5780 Date of Expiry 27th April-2023

(5) Pending criminal cases

I declare that there is no pending criminal case against me. (i) [Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below]

OR

(ii) The following criminal cases are pending against me: [If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below]

Table

(a)	FIR No. With name and address of Police Station concerned.	NA	NA	NA
(b)	Case No. with Name of the Court	NA	NA	NA
(c)	Section (s) of concerned Acts/ Codes involved (give No. of the Section, e.g. Sectionof IPC, etc.)	NA	NA	NA
(d)	Brief description of offence	NA	NA	NA
(e)	Whether charges have been framed (mention YES or NO)	NA	NA	NA
(f)	If answer against (e) above is YES, then give the date on which charges were framed.	NA	NA	NA
(g)	Whether any Appeal/ Application for revision has been filed against the proceedings. (Mention YES or NO)	NA	NA	NA

(6) Cases of conviction

I declare that I have not been convicted for any criminal offence. (i) [Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below]

OR

I have been convicted for the offences mentioned below: (ii) [If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the Table below]

BEFORE ME JENDRA KUMA NOTARY, DELHI-2 6 MAY 2022

Mobile No.: 9899446209

Rajendra Kumar

Table

(a)	Case No.	NA	NA	NA
(b)	Name of the Court	NA	NA	NA
(c)	Sections of Acts/ Codes involved (give no. of the Section, e.g. section	NA	NA	NA
(d)	Brief description of offence for which convicted	NA	NA	NA
(e)	Dates of orders of conviction	NA	NA	NA
(f)	Punishment imposed	NA	NA	NA
(g)	Whether any Appeal has been filed against conviction order. (Mention YES or NO)	NA	NA	NA
(h)	If answer to (g) above is YES , give details and present status of appeal.	NA	NA	NA

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

(Candidate to whom this item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(I) AND 6(I) above]

Notes:

- 1. Details should be entered clearly and legibly in BOLD letters
- 2. Details to be given separately for each case under different columns against each item.
- 3. Details should be given in reverse chronological order, *i.e.*, the latest case to be mentioned first and backwards in the order of dates for the other cases.
- 4. Additional sheet may be added, if required.
- 5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in WP (C) No. 536 of 2011.
- (7) That I give here in below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents.:

A. Details of movable assets:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given

Note:3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note:4. 'Dependent' means parents, son(s) daughter (s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

(4) M

Rajendra Kumar Delhi Regd. No. 5780 Date of Expiry 27th April-2023

Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation:- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign Banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries.

Table

<u>S.</u> <u>No</u>	<u>Description</u>	Self	Spouse	HUF	Dependent-1 (Amount in Lac)	Dependent-2	Depen dent-3
(i)	Cash in hand	Rs.2,42,500/-	Rs.2,25,000/-	NIL	Nil	N.A	N.A.
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Co- operative societies and the amount in each such deposit	(1) . S. B. I. Parliament, New Delhi Saving A/c Rs.3,30,051.63/- (2) P.N.B.Sector-18 NOIDA Saving A/c Rs.24873.54/- FDR (1) PNB Sctor-18 NOIDA Rs.10,58,78,636/- (2) Central Bank of India, Malviya Nagar, N.Delhi.Rs.40,41,525/-	(1) HDFC bank ,G.K1,N.Delhi Saving A/c Rs.26,219.26/- (2) Central Bank of India, Malviya Nagar.N.D Saving A/c Rs.4,64,970.29/- (3) Canara Bank Sector-1, Noida saving A/c Rs. 41,38,507/- FDR. (1) Bank of India ,Safadarjang Enclave N.D. Rs.2,07,229,/- (2) Central Bank of India ,Malviya Nagar New Delhi. Rs. 11,10,352/- (3) HDFC BANK 1,20,63,924/- Lakh (4) CANARA BANK Rs.42,03,635/-	Canara Bank C-3, Sector- 1, Noida Rs. 12,117	(1)HDFC Bank. Sector- 18,Noida Rs.25033/- FDR)HDFC BankSector- 18,NoidaRs 1,14,46,035/-	N.A.	N.A.
(iii)	Details of investment in Bonds, debentures/ shares and units in companies/ Mutual funds and others and the amount.	Shatrre of TCS (no.197) for Rs.7,44,185/- Share of TATA Steel ltd (no.1,000) for Rs.12,20956/-	(1)Shares BAG Films & Media Ltd(No of Shares 23049190) for Rs.2,58,52,400/- (2) ARVR Communications P.ltd. (No. of Shares 139540) Rs. 7,51,09,000/- (3) Bharti Televenture Ltd (No. of Shares 1000) Rs. 45,000/- (4) News24 Broadcast India Ltd. (No of Shares 113093) Rs. 1,01,00,000/- (5) E24 Glamour Ltd. No. of Shares 55000) Rs.5,50,000/- (6) Skyline Telemedia Services Ltd.(No. of Shares 1549500) Rs.1,54,95,000/-	NIL	N.A.	N.A.	

2 6 MAY 2022

Rajendra Kumar Delhi Regd. No. 5780 Date of Expiry 27th April-2023

(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instruments in Post office or Insurance Company and the amount	(1) PPF (SBI, Malviya Nagar, New Delhi) Rs. 44,95,336/-	(1).PPF (SBI, Malviya Nagar, N. D.) Rs 33,92,604/- 2. LIC Yly Premium Rs,26,412/-(full paid) Sum Assured Rs.5,00,000/- 3.Metlife Yly Premium Rs,7,50,660/- Full paid. Sum Assured Rs.42,98,400/-	NIL	N.A.	N.A.	
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL	N.A.	N.A.	
(vi)	Motor Vehicles/ Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	(1) Toyota Fortuner DL8CAF9474 Purchase -2014 Rs.26,60,290 (financed By ICICI bank) Market Value 4,00,000/-	NIL	Nil	N.A.	N.A.	
(vii)	Jewellery, bullion and valuable thing (give details of weight and value)	Value Rs.8,47,120/- Approx weight Gold- 120 gm, Silver-2 kg, Gem stones-18 ratti	Value Rs.89,09,700/- Approx weight Gold- 1325 gm, Silver-12 kg, Diamond/Gem stones- 48 ct	NIL	Value Rs.237,1600/- Approx weight Gold-350 gm, Gems/ Stone 5 Carate Diamond	N.A.	N.A.
(viii	Any other assets such as value of claims/interest	Furniture, computer etc. Rs,2,00,000/-	NIL	Nil	NIL	N.A.	N.A.
(ix)	Gross Total value	Rs.11,84,25,183/-	Rs.16,66,91,941/-		Rs.138,42,668/-	N.A.	N.A.

B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note: 2. Each land or building or apartment should be mentioned separately in this format.

Note: 3. Details should include the interest in or ownership of offshore assets.

S.N o.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Depend nt-3
(i)	Agricultural Land Location(s) Survey number(s)	NIL	(i)Near Village GwalPahadi, New Delhi Must no 96,	NIL	NIL	N.A	N.A
			Killa No 12, 16 etc (ii) Kanda Ghat ,Solan (H.P.) Khata		O.T.	A 50	
	To allow W		Khatauni no 16/95, Khasra no			a Kumar	
RA.	ORE ME JENDRA KUMAR TARY, DELHI-R-5780		(6)		Regd.	No. 5780 of Expiry	

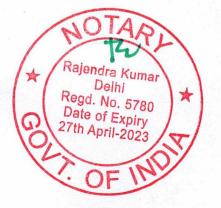
COMPOUND, NEW DELHI

Register Pg./Sl. No...... Mobile No.: 9899446209

•	Area (total Measurement in acres)	N.A	(i) 4.6 acres (ii) 0.632 Fores (0.25.21 Hectares)	NIL	N.A	N.A	N.A
	Whether inherited property (Yes or NO)	N.A	(i) No (ii) No	NIL	N.A	N.A	N.A
	Date of purchase in case of self acquired property	N.A	(i) 17 May 2010 (ii) 28 Oct 2002	NIL	N.A	N.A	N.A
	Cost of Land (in case of purchase) at the time of purchase	N.A	(i) Rs. 2,34,00,000/ - (ii)Rs. 2,23,000/-	NIL	N.A	N.A	N.A
	Any Investment on the land by way of development, construction etc	N.A	(i) Rs. 30,00,000/- (ii) No	NIL	N.A	N.A	N.A
	Approximate Current market Value	N.A	(i) Rs. 200,000,000 /- (ii)Rs. 8,00,000/-	NIL	N.A	N.A	N.A
(ii)	Non-Agricultural Land: Location(s) Survey number(s)	NIL	NIL	NIL	NIL	N.A	N.A
	Area (Total Measurement in acres)	NA	N.A	NIL	N.A	N.A	N.A
	Whether inherited property (Yes or NO)	NA	N.A	NIL	N.A	N.A	N.A
	Date of purchase in case of self - acquired property	NA	N.A	NIL	N.A	N.A	N.A
	Cost of Land (in case of purchase) at the time of purchase	NA	N.A	NIL	N.A	N.A	N.A
	Any Investment on the land by way of development, construction etc	NA	N.A	NIL	N.A	N.A	N.A
	Approximate Current market Value	NA	N.A	NIL	N.A	N.A	N.A
(iii)	Commercial Building (Including Apartments) - Location(s) Survey number(s)	NIL	NIL	NIL	NIL	N.A	N.A
	Area (Total Measurement in Sq. ft.)	N.A	N.A	NIL _.	N.A	N.A	N.A
	Built up Area (Total Measurement in Sq. Ft.)	N.A	N.A	NIL	N.A	N.A	N.A
	Whether inherited property (Yes or NO)	N.A	N.A	NIL	N.A	N.A	N.A

BEFORE ME

(7)



S.N 0.	Description	Self	Spouse	HUF	Dependent-1	Depe ndent- 2	Dep nden 3
	Date of purchase in case of self acquired property	N.A	N.A		N.A	N.A	N.A
	Cost of property (in case of purchase) at the time of purchase	N.A	N.A		N.A	N.A	N.A
	Any Investment on the property by way of development, construction etc	N.A	N.A		N.A	N.A	N.A
	Approximate Current market Value	N.A	N.A		N.A	N.A	N.A
(iv)	Residential Building (including apartments): Location(s) Survey number(s)	(i) 50% A-60, Basement, Malviya Nagar, New Delhi	(i) Flat No 146, Jorhbagh 1st Floor New Delhi against Bank Loan Canara Bank NOIDA of 4 Crore and sale of old property (ii) 50% A-60, Basement, Malviya Nagar, New Delhi (iii) 14A, HausKhas, New Delhi		NIL	N.A	N.A
	Area (Total Measurement in sq. ft.)	(i) Basement on plot of 297 sq, yards (50% joint Ownership with spouse)	(i) 168.5 Sq. mtr. (ii) Basement on plot of 297 sq, yards (50% joint Ownership with spouse) (iii) 501.6 Sq, mtrs		N.A	N.A	N.A
	Built up area (Total measurement in sq. ft.)	(i) Basement on plot of 297 sq, yards (50% joint Ownership with spouse)	(i) 168.5 Sq. mtrs. (ii) Basement on plot of 297 sq, yards (50% joint Ownership with spouse) (iii) 250 sq.mtrs		N.A	N.A	N.A
	Whether inherited property (Yes or NO)	NO	NO		N.A	N.A	N.A
	Date of purchase in case of self acquired property	(i) 31 Dec.1996	(i) 21 Dec. 2011 (ii) 31 Dec.1996 (iii) 22 Oct.2021		N.A	N.A	N.A
	Cost of property (in case of purchase) at the time of purchase	(i)Rs. 2,33,000/	(i) Rs.6,37,34,000/- (ii)Rs. 2,33,000/- (iii) Rs.12,07,52000/-		N.A	N.A	N.A
	Any Investment on the land by way of development, construction etc	(i) No	(i) No (ii) 2,50,200/- (iii) No		N.A	N.A	N.A
	Approximate Current market Value	(i) Rs. 17,50,000/-	(i) Rs.15,00,000,00/- (ii)Rs. 17,50,000/- (iii) Rs.125,000,000/-		N.A.	N.A	N.A
(v)	Others (such as interest in property)	NIL	NIL		NIL	N.A	N.A
(vi)	Total of Current Market Value of (i) to (v) above	Rs.17,50,000/-	Rs. 47,75,50,000/-		N.A.	N.A	N.A

Rajendra Kumar
Delhi
Regd. No. 5780
Date of Expiry
27th April-2023

(8)

(8) I give herein below the details of liabilities/ dues to public financial institutions and government:
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S.No	<u>Description</u>	Self	Spouse	HUF	Dependent-1	Dependent-2	Deper	ident-3
<u>:</u> (i)	Loan or dues to Bank/ Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	NIL	NIL	NIL	NIL	NA	NA	
	Loan or dues to any Individuals/ Entity other than mentioned above . Name(s) Amount outstanding Nature of loan	NIL	NIL	NIL	NIL	NA	NA	
	Any Other Liabilities	NIL	12,00,00,000/	NIL	NIL	N.A.	N.A.	
	Grand total of liabilities	NIL	12,00,00,000/	NIL	NIL .	N.A.	N.A.	
(ii)	Government Dues: Dues to departments dealing with government accommodation	acco any date (B) If ar decla (i) The (a) (b) (c) (ii) Ther gove (a) (b) (c) (d) (the date prior to th any date t Note: 'N concerned charges Government	o Dues Certific lin respect of rent and telephone ent accommodation	ded by the last ten ye the current ve is YES mished na vernment Ad, New D New Delh len, New I dation, too les; and is as on 6th the election the election of t	e Government at ears before then at election? So, the following mely:- Accommodation elhi in Delhi espect to above wards- Dec, 2019 the third month on is notified or a the agencies y charges, water for the above we submitted.	alternative)		
(iii)	Dues to department dealing with Government transport (including aircrafts and helicopters)		NIL		NIL	NIL	NIL	NIL
(iv)	Income tax dues		NIL		NIL	NIL	NIL	NIL
(v)	GST Dues		NIL		NIL	NIL	NIL	NIL
(vi)	Municipal Property tax dues		NIL		NIL	NIL	NIL	NIL
(vii)	Any other dues		NIL		NIL	NIL	NIL	NIL
(viii)	Grand total of all Government dues		NIL		NIL	NIL	NIL .	NIL
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending		NIL		NIL NIC	TANK TANK endra Kumar	NIL	NIL

2 6 MAY 2022

Delhi Regd. No. 5780 Date of Expiry 27th April-2023

- (9) Details of profession or occupation:
 - a. Self-

Vice President BCCI

- b. Spouse- CMD, BAG Films and Media Ltd
- (9A) Details of source(s) of income:
 - (a) Self...House Rent, Interest and Pension from Parliament
 - (b) Spouse .. Salary and other income
 - (c) Source of income, if any of dependents......Interest Income
- (9B) Contracts with appropriate Government and any public company or companies
 - (a) details of contracts entered by the candidateNA
 - (b) details of contracts entered into by spouse......NA
 - (c) details of contracts entered into by dependents......NA.
 - (d) Details of contracts entered into by Hindu Undivided family or trust in which the candidate or spouse or dependents have interest................NA
 - (e) Details of contracts, entered into by private companies in which candidate or spouse or dependents have share......NA

(10) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

L.L.B. in 1979 from Kanpur University

M.A. in 1981 from Kanpur University

PART B

(9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF Part A:

1.	Name of the candidate	Sh Rajeev Shukla
2.	Full postal address	11, Kautilya Marg, ChankyaPuri Delhi-110021
3.	Number and Name of the constituency and state	LOK SABHA-4, New Delhi ,Delhi VIDHANSABHA -38 Delhi Cantt, Delhi
4.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Indian National Congress
5.	(i) Total number of pending cases where charges have been framed by the Court for offences punishablewith imprisonment for two years or more	NIL
	(ii) Total number of pending cases where the court(s) have taken cognizance [other than the cases mentioned in item (i) above]	NIL
6	Total Number of cases in which convicted and sentenced to imprisonment for one year or more [except for offences referred to in sub- sections (1), (2) or (3) of section 8 of Representation of the People Act, 1951].	NIL NOTARL

Mobile No.: 9899446209

2 6 MAY 2022

Rajendra Kumar Delhi Regd. No. 5780 Date of Expiry 27th April-2023

(10)

8.		Description	etails of Assets and Lia Self	Spouse	HUF	Dependent-I	Dependent- II	Depend ent-III
A.		Moveable Asset (Total value)	Rs. 11,84,25,183/-	Rs.166,691,941/-	NIL	Rs.138,42,688/-	NA	NA
B.	11 A	Immovable Asset						
	(i)	Purchase Price of Self-acquired immovable Property	Rs.2,33,000/-	Rs.20,83,42,000/	NIL	NIL	N.A	N.A.
	(ii)	Development/ construction cost of immovable property after purchase (if applicable)	NIL	Rs.32,50,200/-	NIL	NIL	NA	NA
	(iii)	Approximate Current market price- (a) Self-acquired assets (Total Value) (b) Inherited assets (Total Value)	Rs.17,50,000/-	Rs.47,75,50,000/-	NIL	NIL	N.A.	N.A.
9.		Liabilities	NIL	NIL	NIL	NIL	NIL	NIL
		(i) Government dues (Total)	NIL	NIL	NIL	NIL	N.A	N.A
		(ii) Loans from Bank, Financial Institutions and others (Total)	NIL	Rs. 120,000,000/-	NIL	NIL	N.A.	N.A.
10			Liabilities that are un	der dispute				
	(i)	Government dues (Total)	NIL	NIL	NIL	NIL	N.A.	N.A
	(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NIL	NIL	N.A.	N.A

11. Highest educational qualification:

-(Give details of School / University education with full form of the certificate/ diploma/ degree course) Give details of School / University education with rull form of the certificate diplome degree of School / University education School / College/ University and the year in which the course was completed.) (Give details of School / University education of School /

with full form of the certificate/ diploma/ degree

course) (Name of the School /College/ University and the year in which the course was completed.)

L.L.B. in 1979 from Kanpur University

BEFORE MA. in 1981 from Kanpur University

SAJENDRA KUMAR

NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI

(11)

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at New Delhi this the 26th day of May 2022.

RAJEEV SHUKLA

Rajendra Kumar
Delhi
Regd. No. 5780
Date of Expiry
27th April-2023

DEPONENT

BEFORE ME RAJENDRA KUMAR
NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Register Pg./Si. No.
Mobile No.: 9899446209

2 6 MAY 2022

RAJENDRA KUMAR, NOTARY, Reg. No. 5780
F No.-5(486)
EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTARY
SUPREME COURT RULES, 2013
ORDER IX-7

2 6 MAY 2022

PREFIEID THAT THE SONTENTS EXPLAINED TO THE DEPONENT EXECUTANT WHO IS SEEMED PERFECT TO UNDERSTAND & AFFIRMED DEPOSED LEFORE ME AT

IDENTIFY THE EXECUTANT/DEPONENT WHO HAS

IDENTITY THE EXECUTANT / DEPONENT WHO WAS SIGNED IN THE PRESENCE OF



INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.

Certificate Issued Date

Account Reference

Unique Doc. Reference

Purchased by

Description of Document

Property Description

Consideration Price (Rs.)

First Party

Second Party

Stamp Duty Paid By

Stamp Duty Amount(Rs.)

IN-DL34251782207889U

19-May-2022 12:07 PM

IMPACC (IV)/ dl721003/ DELHI/ DL-DLH

SUBIN-DLDL72100354062978491989U

RAJEEV SHUKLA

Article Others

Not Applicable

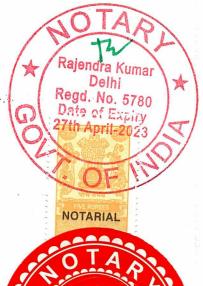
(Zero)

RAJEEV SHUKLA

Not Applicable

RAJEEV SHUKLA

(One Hundred only)







RAJENDRA KUMAR, NOTARY, Reg. No. 5780 F No.-5(486) EMPOWERED TO ADMINISTER THE OATH SECTION 139 OF CPC 1908 SECTION 297 OF CRPC 1973 **DELHI HIGH COURT RULES 1967** PART-6, CHAPTER XVIII-227 EVIDENCE BY AFFIDAVIT BEFORE NOTARY SUPREME COURT RULES, 2013 ORDER IX-7

2 6 MAY 2022 FFIDAVIT

- I, Rajeev Shukla S/o Late shri Ram kumar Shukla R/o 11, Kautliya Marg, Chankyapuri, New Delhi - 110 021 do hereby solemnly affirm and declare as under:-
 - 1. That I am citizen of India.
 - 2. That my name is Rajeev Shukla.
 - 3. That I was also known as Rajiv Shukla.

RAJENDRA KUMAR

NOTARY, DELHI-R-5780 GOVERNMENT OF INDIA

SUPREME COURT OF INDIA COMPOUND, NEW DELHI Register Pg./Sl. No.... Mobile No.: 9899446209

2 6 MAY 2022

- 4. That Rajeev Shukla & Rajiv Shukla all name are of one and same person.
- 5. That I indemnify and I will be held responsibilities for the above mentioned names.
- 6. That it is my true and correct statement.

DEPONENT

VERIFICATION

Verified at Delhi on this 26th May, 2022 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing in material has been concealed there from.

DEPONENT

2 6 MAY 2022



RAJENDRA KUMAR, NOTARY, Reg. No. 5780
F No.-5(486)
EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
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DELHI HIGH COURT RULES 1967
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SUPREME COURT RULES, 2013
ORDER IX-7

26 MAY 2022 2924 DEPONENT EXECUTANT WHO IS SEEMED PERFECT TO UNDERSTAND & AFFIRMED DEPOSED BEFORE M. A.T. NOENTIFIED BY

IDENTIFY THE EXECUTANT/DEPONENT WHO HAS SIGNED IN MY PRESENCE

IDENTITY THE EXECUTANT / DEPONENT WHO WAS SIGNED IN THE PRESENCE OF



INDIA NON JUDICIAL

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e-Stamp

Certificate No.

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Stamp Duty Paid By

Stamp Duty Amount(Rs.)

IN-DL34241864024608U

19-May-2022 11:58 AM

IMPACC (IV)/ dl721003/ DELHI/ DL-DLH

SUBIN-DLDL72100354072124928324U

RAJEEV SHUKLA

Article Others

Not Applicable

(Zero)

RAJEEV SHUKLA

: . Not Applicable

RAJEEV SHUKLA

(One Hundred only)





RAJENDRA KUMAR, NOTARY, Reg. No. 5780 F No.-5(486) EMPOWERED TO ADMINISTER THE OATH **SECTION 139 OF CPC 1908** SECTION 297 OF CRPC 1973 **DELHI HIGH COURT RULES 1967** PART-6, CHAPTER XVIII-227 EVIDENCE BY AFFIDAVIT BEFORE NOTARY SUPREME COURT RULES, 2013 ORDER IX-7 26 MAY

Annexure

Additional Affidavit to be submitted by Candidate **Election to RAJYA SABHA**

I, Rajeev Shukla (Name of Candidate), Son of Late Ram Kumar Shukla, aged 64 Years, resident of11 Kautliya Marg, Chankyapuri, New Delhi - 110 021, a candidate at the above election, do solemnly affirm and state on oath as under:-

I have not been allotted any govt. accommodation at any time during the period of HEN Tak Clayence Mior to the date of notification of the current election.

I Certify i have seen the Original document and this copy is a complete and accurate copy of that original

NOTARY, OF LHI-R-5780 VERNMENT OF INDIA SUPREME COURT OF INDIA COMPOUND, NEW DELHI Register Pg./SI. No. Mobile No.: 9899446209

- (ii) I have been allotted govt. accommodation at. 5 Safdarjung Road, New Delhi (Mention the Address of the accommodation) during the period at last 10 years prior to the date of notification of the current election, and there are no arrears of providing electricity, water and telephone at the said accommodation as on Sep 2021. (the date should be the last date of 3 Month prior to the month in which the election is announced).
- (iii) "No Dues Certificate" from the agencies concerned are attached hereto.

VERIFICATION

I, the deponent above named, do hereby verify and declare that the above statement are correct to the best of my knowledge, and no part of it is false.

Verified at New Delhi this, the 26th May, 2022.

Rajendra Kumar
Delhi
Regd. No. 5780
Date of Expiry
27th April-2023
NOTARIAL
OTARIAL
OT

Rajeev Shukla Deponent

BEFORE ME
RAJENDRA KUMAR
NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Register Pg./SI. No...
Mobile No.: 9899446209

RAJENDRA KUMAR, NOTARY, Reg. No. 5780
F No.-5(486)
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2 6 MAY 2022

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IDENTIFY THE EXECUTANT/DEPONENT WHO HAS SIGNED IN MY PRESENCE

IDENTITY THE EXECUTANT / DEPONENT WHO WAS SIGNED IN THE PRESENCE OF

all.

Declaration by candidate/ election agent/ proposer while submitting the photograph of the candidate

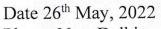
Subject: Election to RAJYA SABHA (mention the name of the House) from CHMATISGARM (name of the constituency)/ election to Council of States/ Legislative Council by Assembly Members.

I RAJEEV SHUKLA, 11, Kautliya Marg, Chankyapuri, New Delhi - 110 021 (name and address), son/daughter/wife Late Sh. Ram Kumar Shukla nominated as candidate hereby submit the photograph for the purpose of printing the same on the ballot paper. I declare that the photograph has been taken during the last 3 months before the date of notification of election.

Fill up this part when the candidate himself is submitting the photograph).

I Rajeev Shukla (name), election agent/ proposer of (name and address of the eandidate), son/daughter/wife of Late Shri Ram Kumar Shukla a candidate for the abovementioned election, hereby submit the photograph of the said candidate for the purpose of printing the same on the ballot paper. I declare that the photograph has been taken during the last 3 months before the date of notification of election.

(Fill up this part when the election agent/ proposer is submitting the photograph).



Place: New Delhi

Name: RAJEEV SHUKLA

Address: 11 Kautliya Marg, Chankyapuri

New Delhi – 110 021

Tel No: +919810775282

BEFORE ME 200 JENDRA KUMAR TARY, DELHI-R-5780 GOVERNMENT OF INDIA SUPREME COURT OF INDIA

COMPOUND, NEW DELHI Register Pg./Sl. No.....

Mobile No.: 9899446209

2 6 MAY 2022

EMPOWERED TO ADMINISTED THE OA SECTION 139 OF CPC 1908 SECTION 297 OF CRPC 1973 **DELHI HIGH COURT RULES 1967** PART-6, CHAPTER XVIII-227 EVIDENCE BY AFFIDAVIT BEFORE NOTARY SUPREME COURT RULES, 2013

RAJENDRA KUMAR, NOTARY, Reg. N

F No.-5(486)



Rajendra Kumar

ENT EXECUTANT WHO IS SEEMED PERFECT UNDERSTAND & AFFIRMED DEPOSED LEFOR

IDENTITY THE EXECUTANT / DEPONENT WHO WAS SIGNED IN THE PRESENCE OF